

**HIGH COURT FOR THE STATE OF TELANGANA  
AT HYDERABAD  
(Special Original Jurisdiction)**

**TUESDAY, THE TWENTY SECOND DAY OF OCTOBER  
TWO THOUSAND AND TWENTY FOUR**

**PRESENT**

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE  
AND  
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

**WRIT PETITION NO: 3156 OF 2021**

**Between:**

Pulluri Rishitha, D/o.Pulluri Rajender, Age. 17 years, Occ. Student being Minior represented by natural guardian and Father Pulluri Rajender S/o. Pulluri Nagabushnam, age. 47 years, Occ. Business, R/o.4-4-49, Near Santhoshimatha Temple, Siddipet, Medak, Telangana-502 103

**...PETITIONER**

**AND**

1. The State of Telangana, represented by its Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, Hyderabad
2. Kaloji Nararayana Rao University of Health Sciences, represented by its Registrar, Warangal.

**...RESPONDENTS**

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioner for Counselling and admission into Under Graduate Ayurveda, Homoeopathy, Unani and Naturopathy Courses for the academic year 2020-21 for Competent Authority Quota seats i.e. A Category as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into Under Graduate Ayurveda, Homoeopathy, Unani and Naturopathy Courses for the academic year 2020-21 for Competent Authority Quota seats i.e., A Category duly verifying the Original Certificates of the Petitioner including income certificate.

**IA NO: 1 OF 2021**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 2<sup>nd</sup> respondent to consider the petitioner request for Counselling and admission in to Under Graduate Ayurveda, Homoeopathy, Unani and Naturopathy Courses for the academic year 2020-21 for Competent Authority Quota seats i.e., Category duly verifying the Original Certificates of the Petitioner including income certificate pending disposal of writ petition.

**Counsel for the Petitioner: SRI V. RAMESH REDDY**

**Counsel for the Respondent No.1: GP FOR MEDICAL HEALTH FW**

**Counsel for the Respondent Nos.2 and 3: SRI A. PRABHAKAR RAO, SC FOR  
KALOJI NARAYANA RAO UNIVERSITY OF HEALTH SCIENCES**

**The Court made the following: ORDER**

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition No.3156 of 2021

ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

None for the petitioner.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent Nos.2 and 3 (for short 'the University').

2. In this writ petition, the petitioner *inter alia* has prayed for the following relief:

“For the reasons stated in the accompanying affidavit, it is prayed that this Hon'ble Court may be pleased to issue an appropriate writ, order or direction more particularly one in the nature of writ of mandamus declaring the action of the respondents particularly the 2<sup>nd</sup> respondent in not considering the petitioner for Counselling and admission into Under Graduate Ayurveda, Homoeopathy, Unani

and Naturopathy Courses for the academic year 2020-21 for Competent Authority Quota seats i.e. "A" Category as illegal, arbitrary, unconstitutional and consequently direct the respondents to consider and include the name of the petitioner for admission into Under Graduate Ayurveda, Homoeopathy, Unani and Naturopathy Courses for the academic year 2020-21 for Competent Authority Quota seats i.e., "A" Category duly verifying the Original Certificates of the Petitioner including income certificate and pass such other order or orders as this Hon'ble Court may deem fit and proper in the circumstances of the case."

3. A Division Bench of this Court, by an interim order dated 10.02.2021, had directed the petitioner to produce her original certificates for verification on 11.02.2021 by 10:30 a.m., before respondent No.2 for consideration for inclusion in the second round of counseling for AYUSH 2020-2021 being done by respondent No.2.

::3::

4. The academic year 2020-21 is over. In view of the aforesaid interim order as well as on account of efflux of time, no further orders are required to be passed in the writ petition.

5. The Writ Petition is, accordingly, disposed of. No costs.

As a sequel, miscellaneous petitions, pending if any, stand closed.


**SD/-P. PADMANABHA REDDY  
ASSISTANT REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

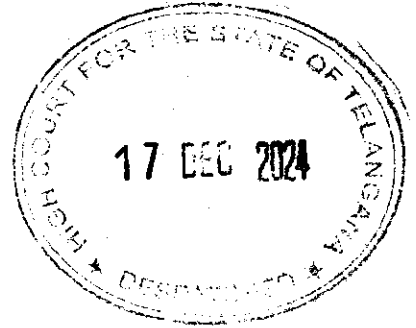
To,

1. The Principal Secretary, Medical and Health Family Welfare Department, Secretariat Buildings, The State of Telangana Hyderabad
2. The Registrar Kaloji Nararayana Rao University of Health Sciences, Warangal.
3. One CC to Sri V. Ramesh Reddy, Advocate [OPUC]
4. One CC to Sri A. Prabhakar Rao, SC for Kaloji Narayana Rao University of Health Sciences[OPUC]
5. Two CCs to GP for Medical Health Family Welfare, High Court for the State of Telangana, at Hyderabad [OUT]
6. Two CD Copies

TJ  
LS 

**HIGH COURT**

**DATED:22/10/2024**



**ORDER**

**WP.No.3156 of 2021**

**DISPOSING OF THE WRIT PETITION  
WITHOUT COSTS**

*9 copies*

*[Signature]*  
*21/11/24.*